

FORM A**PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF QUINN LODGINGS INDIA PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	QUINN LODGINGS INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	27/06/2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Hyderabad
4.	CORPORATE IDENTITY NUMBER	U55101TG2007PTC054624
5.	ADDRESS OF THE REGISTERED OFFICE OF CORPORATE PERSON	Q City, 6th Floor, Block-A, Sy No:109,110 & 111/2 Nanakramguda Village, Serilingampally Mandal, Hyderabad, Telangana, India 500032
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	Wednesday, January 08, 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Chetan Gupta IBBI Registration No.: IBBI/IPA-002/IPN01168/2021-2022/13950 Address: 604-605, PP City Centre, Road No. 44, Pitampura, Delhi - 110034 Mail id: chetan.gupta@apacandassociates.com Phone no.: 9818188855
8.	LAST DATE FOR SUBMISSION OF CLAIMS	February 07, 2025

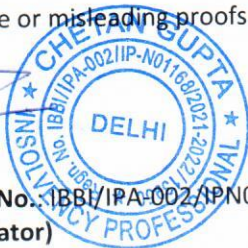
Notice is hereby given that **QUINN LODGINGS INDIA PRIVATE LIMITED** has commenced voluntary liquidation on **Wednesday, January 08, 2025**.

The stakeholders of **QUINN LODGINGS INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **February 07, 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Chetan Gupta
IBBI Registration No.: IBBI/IPA-002/IPN01168/2021-2022/13950
(Voluntary Liquidator)



Date: January 13, 2025

Place: New Delhi



Karnataka Bank Ltd.

Your Family Bank. Across India



Asset Recovery Management Branch,
1st floor, Plot No. 50, Srinagar Colony,
Road No. 3, Banjara Hills,
Hyderabad - 500073.

Phone : 040-23755686/ 23745686
E-Mail : hyd_arm@ktkbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 8(6) of Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged /charged to the secured Creditor, the Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd., the Secured Creditor will be sold on "As is Where is", "As is What is" and "What ever there is" on 15.02.2025 for recovery of dues to the Karnataka Bank Ltd., from following borrowers/ guarantors/ co-obligants.

Karnataka Bank Limited, Rajendranagar Branch (PH: 99899 31533)

Sl.No.1:Name &Address of Borrowers/Mortagagors/Guarantors, Date of Possession and Details of Secured Debt.
(1) M/s Kranthi Electrical And Electronic Works represented by its Proprietor Mr. Kottakota Annaji Rao addressed at H. No. 46/3, Bhagathi Singh Nagar, Jagathigiri Gutta, Chintal, Quthbullapur, Hyderabad, Rangareddy - 500054. (2) Mr. Kottakota Annaji Rao S/o Mr. K Dalapadu Proprietor M/s Kranthi Electrical And Electronic Works and (3) Mrs. Kottakota Sandhya W/o Mr. Kottakota Annaji Rao both (2) and (3) are residing H. No. 46/3, Bhagathi Singh Nagar, Jagathigiri Gutta, Chintal, Quthbullapur, Hyderabad, Rangareddy - 500054.
Date of Constructive Possession:28.08.2022 for property no.(1) and 02.09.2022 for property no.(2). **Details of Secured Debt:**Rs. 1,01,87,387.75 (Rupees one crore lakh eighty seven thousand three hundred eighty seven and paise seventy five only) along with future interest from 01.01.2025 plus costs under PSDO A/C No. 664700060000601, due to the Karnataka Bank Limited, Rajendranagar Branch (PH: 99899 31533)

DESCRIPTION OF THE IMMOVABLE PROPERTIES
All that part and parcel of residential property land measuring 81 sq yards and building constructed thereon with a Plinth area of 27 sq ft ground plus 3 floors in Sy No.154, House No.46-3, situated at bhagathi Singh Nagar, Quthbullapur Village GHMC, Quthbullapur Circle & Mandal, R.R District standing in the name of Mr. Kottakota Annaji Rao bounded by NORTH: Neighbour House No.46-2, SOUTH: House No.46-4, EAST: Neighbour open Land, WEST: 15' Wide Road

RESERVE PRICE :Rs. 63,00,000.00/ (Rupees sixty three lakhs only) (Inclusive of 1% TDS)
Earnest Money Deposit:Rs.63,00,000.00/ (Rupees six lakhs thirty thousand only)

(2) All that part and parcel of residential property bearing Sy No. 22-7P, Plot No. 13, 14, 15, 16, 17, Nearest D No. 5-380, East No. 27: 78 feet or 23.79 Mts. North to South: 55 feet or 16.775 mts Total 476.66 sqyds situated at Saradhi Gram Panchayath, Saradhi village, Banaganur, Rajam Mandal, Srikulam District, Andhra Pradesh standing in the name of Mr. Kottakota Annaji Rao bounded by NORTH: 15 feet wide common road, SOUTH: Vacant site of Kuna Geetha, EAST: Vacant land of Plot No.19 and WEST: Vacant land of Plot No.12.

RESERVE PRICE :Rs. 62,00,000.00/ (Rupees sixty two lakhs only) (inclusive of 1% TDS)
Earnest Money Deposit:Rs. 63,00,000.00/ (Rupees six lakhs thirty thousand only)

Karnataka Bank Limited, Banjara Hills Branch (040-23741627 (G)/ 9985388044 (BM)/9652555770 (ABM)

Sl.No.2:Name &Address of Borrowers/Mortagagors/Guarantors, Date of Possession and Details of Secured Debt.
(1) M/s. Sri Maheega Construction Companies represented by its Partner (a) Mrs. Haritha M and (b) Mr. Amareshwara Reddy M, (2) Mr. Amareshwara Reddy M, S/o Mr. M. Rosi Reddy and (3) Mrs. Haritha M, W/o Amareshwara Reddy M all are addressed at Plot No. 37 & 38, Flat No. 501, Vijayadurga Residency, Siddharth Nagar, Hyderabad-500038. **Date of Constructive Possession :**09.08.2023.. **Details of Secured Debt:**Rs.2,90,059.76 (Rupees two crores ninety lakhs five thousand four hundred fifty nine and paise seventy six only) along with future interest from 01.01.2025 plus costs under PSDO A/C No. 3297000600114501.

DESCRIPTION OF THE IMMOVABLE PROPERTIES
Item No.1) All that part and parcel of non – agricultural land bearing S.No.149/3 measuring AC 2.74 cents situated at Pudi Group Tirumanyam Village, Vadamalapet Mandal, Chittoor District. Property belonging to Mr. Amareshwara Reddy M and bounded by East: Land of J. Jagannatha Reddy & Munaswamy, South: Land of Chenchu Reddy, Pattabhi Reddy, Land of Chenga Reddy & Sidda Yadav Reddy, West: R & B B.T.Road (Tirumanyam & Vempuram road) and North: Patti Kaluva & Narayana Reddy Land.
Latitude: 13.543182° N, Longitude: 79.49699° E

RESERVE PRICE :Rs.1,25,00,000. 00/ (Rupees One Crore Twenty five Lakhs Only) (Inclusive of 1% TDS)
Earnest Money Deposit:Rs.12,50,000.00/ (Rupees twelve lakhs fifty thousand only)

Item No. 2) All that part and parcel of residential property consisting of Groud+1 Floors bearing S.No.150-2 &151-1 situated at Tirumanyam Village & Panchayat Vadamalapet Mandal, Chittoor District. Property belonging to Mrs. Haritha M and bounded by 1 st Item No. 1: (Sy. No. 150/2): East: Bata, West: Land of Mrs. Usha, North: House and site of Venkatasubba Reddy and South: 2 nd Item Site. 2 nd Item No. 2: (Sy. No. 151/1): East: Bata, West: Land of Visweswara Reddy, North: House and land of Chandramouli Reddy and South: Houses of Venkamma & Viswanatha Reddy. **Latitude:13.541843° N, Longitude: 79.497662° E**

RESERVE PRICE :Rs.37,10,000.00/ (Rupees thirty seven lakhs ten thousand only)
Earnest Money Deposit:Rs. 3,71,000.00/ (Rupees three lakhs seventyone thousand only)

Item No.3) All that part and parcel of vacant site bearing S.No. 289/1, 289/5 to 14, 290/1, 2A, 2B,3A,3B,4,5,6,7,8,9,10B,10C,292/1, Plot.No. 113 &114 measuring 440 sq yards situated at M S R Gardens approved layout, S V Puram Village Accounts Vadamalapet Panchayat & Mandal, Chittoor District belonging to Mrs.Haritha M and bounded by East: Vacant site Plot No. 111 &112 of S Dhanamma, West: 40 Feet Wide Road, North: 40Feet Wide Road and South: Vacant Site Plot No. 115.
Latitude: 13.543776° N, Longitude: 79.52364° E

RESERVE PRICE :Rs.29,70,000.00/ (Rupees twenty nine lakhs seventy thousand only)
Earnest Money Deposit:Rs. 2,97,000.00/ (Rupees twolaks ninety seven thousand only)

Note: M/S Sri Maheega Constructions is also due to the Bank under BG's 17329BG000139, 17329BG000085, 17329BG000142 and18329BG000094 amounting to Rs. 77.42 Lakh. The said is contingent liability. Bank reserves the right to proceed for recovery in the said accounts in case of crystallisation of said liability.

Karnataka Bank Limited, Nellore Branch (PH: 98495 10933)

Sl.No.3:Name &Address of Borrowers/Mortagagors/Guarantors, Date of Possession and Details of Secured Debt.
(1) M/s Sai Gouresh Construction Company represented by its partners, a) Mr. Gonugunta Prasad, b) Mrs. Sujana Gonugunta., c) Mrs. Metta Praveena, d) Mr. Metta Sudhakar Reddy, addressed at Flat. No. 201, Aadya Pride, Santini Nagar, Fathekhapet, Nellore – 524003, 2)Mr.Gonugunta Prasad, S/o Mr. Venkata Narasiah, 3) Mrs. Sujana Gonugunta, W/o Mr. Gonugunta Prasad, 4)Mrs. Metta Praveena, W/o Mr. Sudhakar Reddy, 5) Mr. Metta Sudhakar Reddy, S/o, Mr. Seshu Reddy, No.2) and 3) are residing at Flat No. 303, Green Home Apartment, Bank Colony, B V Nagar, Nellore - 524003 and No.4) and 5) are residing at Kukkula Guntur, Bucchireddy Palem, Nellore 524317. **Date of Constructive Possession:** 17.08.2022. **Details of Secured Debt:** Rs.68,78,978.16 (Rupees Sixty Eight lakh seventy eight thousand nine hundred seventy eight and sixteen Paise) along with future interest from 01.06.2023 plus costs under PSDO A/C No. 5357000600024601, ii) Rs.12,27,548.54 (Rupees Twelve Lakh twenty seven thousand Five hundred forty eight and Fifty Four Paise) along with future interest from 01.06.2023 plus costs under PSTL A/C No. 5357001800043401.

DESCRIPTION OF THE IMMOVABLE PROPERTIES
All that part and parcel of residential land at near D.No.16-3-1650, Survey No.1310, Plot No.28, measuring 36 aekansams or 2592sq ft or 240.804 sq mts situated at Nellore Registration District, Nellore Sub – Registration- At Present Sri Potti Sreeramulu Nellore District Registration-Nellore Sub – Registration, Nellore Municipal Corporation – Nellore Bit – II area – Haranadhapuram belonging to Mr. Gonugunta Prasad & Mrs. Gonugunta Sujana area bounded by East: Plot No. 17, West: Road. North : Plot No. 27 and South: Plot. No.29. **Location: Latitude & Longitude : 14° 26' 08.20" N & 79° 59'09.52" E**

RESERVE PRICE :Rs. 72,00,000.00/ (Rupees Seventy Two Lakhs Only) (which is inclusive of TDS of 1%)
Earnest Money Deposit:Rs. 7,20,000.00/ (Rupees Seven Lakh Twenty Thousand Only)

Karnataka Bank Limited, Guntur Branch (PH: 99852 02444)

Sl.No.4:Name &Address of Borrowers/Mortagagors/Guarantors, Date of Possession and Details of Secured Debt.
(1) M/s Vijaya Chandra's Seeds, represented by its Proprietrix Mrs. S B Rani Prabhakr addressed at No. 5-87-47/4, 6 th Line, Chandramouli Nagar, Guntur- 522003, (2) Mrs. S B Rani Prabhakr W/o Mr. Prabhakr Rao S L, (3) Mr. Prabhakr Rao S L S/o Mr. S Gopala Rao, 2 and 3 addressed at: D.No. 1-9-4/A, Phanindra Grand Apartment, SVN Colony, Gujjanaganuda, Guntur – 522003 (4) Mrs. Pushpavathi S W/o Mr. S Gopala Rao addressed at: Muthuru Village, Vatticheruvu Mandal, Guntur-522003 (5) Ms. Durga Bhavani Sudhiredy D/o Mr. Prabhakr Rao S L residing at D.No.50-90-64/2,, Chandramouli nagar, Guntur- 522003. **Date of Symbolic Possession:**05

FORM A PUBLIC ANNOUNCEMENT [Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017] FOR THE ATTENTION OF THE STAKEHOLDERS OF QUINN LODGINGS INDIA PRIVATE LIMITED RELEVANT PARTICULARS	
1. Name Of Corporate Person	QUINN LODGINGS INDIA PRIVATE LIMITED
2. Date Of Incorporation Of Corporate Person	27/06/2007
3. Authority Under Which Corporate Person is Incorporated/ Registered	ROC Hyderabad
4. Corporate Identity Number	U55101TG2007PTC054624
5. Address Of The Registered Office Of Corporate Person	Q City, 6th Floor, Block-A, Sy No:109,110 & 111/2, Nanakramguda Village, Serilingampally Mandal, Hyderabad, Telangana, India 500032
6. Liquidation Commencement Date Of Corporate Person	Wednesday, January 08, 2025
7. Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Mr. Chetan Gupta IBBI Registration No.: IBBI/IPA-002/IPN01168/2021-2022/13950 Address: 604-605, PP City Centre, Road No. 44, Pitampura, Delhi - 110034 Mail id: chetan.gupta@apacandassociates.com Phone no.: 9818188855
8. Last Date For Submission Of Claims	February 07, 2025

Notice is hereby given that **QUINN LODGINGS INDIA PRIVATE LIMITED** has commenced voluntary liquidation on Wednesday, January 08, 2025.

The stakeholders of **QUINN LODGINGS INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before February 07, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Chetan Gupta
IBBI Registration No.: IBBI/IPA-002/IPN01168/2021-2022/13950
(Voluntary Liquidator)



VASTU HOUSING FINANCE CORPORATION LTD
 Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road,
 Sewri (West), Mumbai 400015, Maharashtra.
 CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Mohammed Shayek, Humath Ghousain Azil LP00000000046734	20-Jul-24 Rs.2355330 as on 15-Jul-24	Flat No. 104, First Floor, Moon Rise Enclave, Plot No. 48/a Sy. No. 96/5, Bandlaguda Jagir Village And Gp. Rajendranagar Mandai, (now In Gandipet Mandal), Rajendranagar,Rangareddy, Telangana, 500091 total built up area 900.00 Sq. Feet.	Symbolic Possession Taken on 10-Jan-25

Date : 14.01.2025
Place : Rangareddy

Authorised officer
Vastu Housing Finance Corporation Ltd



CES LIMITED

Reg office : Seventh Floor, Tower-A, Ramky Selenium Building, Plot No.31& 32, Nanakramguda, Gachibowli Hyderabad -500032, Telangana, India. **CIN:** L55100TG1985PLC045963;

Phone: +91 (40) 4242-1122; **Fax No:** +91 (40) 4010-2456;

E-mail : info@cesltd.com; http://www.cesltd.com

NOTICE

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to the provisions of Section 110 read with Section 108 of the Companies Act, 2013 (hereinafter referred to as "the Act"), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (hereinafter referred to as "the Rules"), and other applicable provisions of the Act, rules, circulars and notifications thereunder, as amended from time to time, General Circular Nos. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020, General Circular No. 22/2020 dated 15th June, 2020, General Circular No. 33/2020 dated 28th September, 2020, General Circular No. 39/2020 dated 31st December, 2020, General Circular No. 10/2021 dated 23rd June, 2021, General Circular No. 20/ 2021 dated 8th December, 2021, General Circular No. 3/2022 dated 5th May, 2022, General Circular No. 11/2022 dated 28th December, 2022 and General Circular No. 09/2024 dated 19th September 2024, issued by the Ministry of Corporate Affairs, ("MCA Circulars"), CES Limited ("the Company") seeks their approval through postal ballot process, by voting through electronic means ("remote e-voting") on the following Special Businesses:-

Item No.	Description of Resolution
1)	Special Resolution: Approval for Voluntary Delisting of the Equity Shares of the Company from BSE Limited ("BSE")
2)	Special Resolution: Appointment of Mr. Vamsikrishna Rachuri (DIN- 10881763) as an Independent Director

According to the aforesaid MCA Circulars, the Postal Ballot Notice along with the explanatory statements, instructions regarding e-voting etc., has been sent through e-mail on Monday, January 13, 2024 to all those Members, whose e-mail address is registered with the Company or with the National Securities Depository Limited ("NSDL") Central Depository Services (India) Limited ("CDSL") (collectively referred to as the "Depositories") or with the Company's Registrar and Share Transfer Agent i.e., Aarthi Consultants Private Limited ("Aarthi") as on Friday, January 10, 2024 ("Cut-off Date").

Alternatively, the Company will be sending the hard copy of the Notice along with postal ballot form and postage prepaid self-addressed business reply envelope to the members whose email address are not registered. To facilitate such members to receive this Notice electronically and cast their vote electronically, members who have not registered their e-mail addresses with the Company can now register the same by sending an e-mail to Aarthi at aarthiconsultants@gmail.com.

The voting through remote e-voting will commence from 14th January, 2025 at 9:00 A.M. (IST) and shall end on 12th February, 2025 at 5:00 P.M. (IST). The e-voting facility shall be disabled thereafter. The detailed instructions for e-voting are provided as part of the Notice which the members are requested to read carefully before casting their vote.

In case of any queries, members may refer to the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual for shareholders available at the 'downloads' section of www.evoting.nsdl.com or call NSDL Help Desk on toll free no.: +91-22-48867000 and +91-22-24997000 or send a request at evoting@nsdl.co.in. The Notice along with the Explanatory Statement thereto can be downloaded from the Company's website at www.cesltd.com. The same is also available on the website of Stock Exchange at www.bseindia.com as well as on the website of NSDL at www.evoting.nsdl.com. The Board of the Company has appointed Ms. Sarada Putcha (Membership No. - A21717 and COP - 8735) a Company Secretary in whole time practice, as the Scrutinizer for conducting the postal ballot through the e-voting process in a fair and transparent manner. The voting results of the postal ballot shall be declared by the Company on or before 14th February, 2025. The results would be displayed at the registered office of the Company, intimated to the NSDL and the Stock Exchange (BSE Limited) where the Company's securities are listed, and displayed on the Company's website www.cesltd.com along with the Scrutinizer's report. Any member who did not receive the Notice may either send an email to surajkumar.garg@cesltd.com or write to NSDL at evoting@nsdl.co.in. Members who have not registered their e-mail addresses with the Company can now register the same by sending an e-mail to Aarthi at aarthiconsultants@gmail.com.

For CES Limited
 Sd/-
Suraj Kumar Garg
 Company Secretary & Compliance Officer

Place: Hyderabad

Date : 13th January, 2025

यूनियन बैंक Union Bank को-ऑपरेटिव	UNION BANK OF INDIA NGO COLONY BRANCH, NANDYAL MAIN ROAD, NGO COLONY, NANDYAL
Ref No : 25401/SARFAS/2025/25/04	Date : 09-01-2025
POSSESSION NOTICE {RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002} (For immovable property)	
WHEREAS, The undersigned being the Authorized Officer of erstwhile Andhra Bank, now Union Bank of India, NGO COLONY Branch (25401) , under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued under mandate dated 08.11.2024 calling upon the APPLICANT : Mr. DONTHARABOINA RAM SUDHEER S/o D Venkateswarlu, H No 2-17, BC Colony, Koratamaddi (V), Gadivemula (M) Nandyal - 518511 APPLICANT : Mr. DONTHARABOINA RAM SUDHEER S/o D Venkateswarlu, Plot No.16 (west part), Sy.No/2003/1, Ward No.21, Farooq Nagar, Nandyal - 518501 Co-Applicant: Mrs. D LAKSHMI DEVI W/O D Ram Sudheer, H No 2-17, BC Colony, Koratamaddi (V), Gadivemula(M) Nandyal - 518511 Co-Applicant: Mrs. D LAKSHMI DEVI W/O D Ram Sudheer Plot No.16 (west part) Sy. No.2003/1, Ward No.21, Farooq Nagar, Nandyal - 518501. to repay the amount mentioned in the notice being Rs. 36,52,326.89 (Rupees Thirty-Six Lakhs Fifty Two Thousand Three Hundred Twenty Six and Paise Eighty Nine Only) within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13 (4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this day dated 09-01-2025 The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount of Rs. 37,37,126.89 (Rupees Thirty Seven Lakh Thirty Seven Thousand One Hundred Twenty Six and Paise Eighty Nine Only) and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
DESCRIPTION OF IMMOVABLE PROPERTY	
All the part and Parcel of residential land & building at plot no.16 Pyki (Western Part) in Sy.No 2003/1, ward no.21, Farooq Nagar with in Nandyal municipal limits Nandyal town & District with an extent of 101.50 Sq. Yds belonging to Mr. D.Ram Sudheer. Boundaries : East : Eastern side part of Plot.No.16, West : 25 Feet Wide Road, North : Plot No 17, South : Plot No 15	
Date: 09-01-2025, Place: Nandyal Authorized Officer, Union Bank of India	

Mahindra HOME FINANCE

Corporate Office: Unit No. 203, Amit building, Piramal Applegate Corporate Park, Opposite Fire Brigade Station, Kamraj Junction, L.B.S Main Road, Karjat (West), Mumbai-400070, Maharashtra-India

Branch Address: Mahindra Home Finance, Shop No. 2.3, 1st Floor, VSL Complex, Housing Board Colony Road, Karimnagar, Telangana-505001,

POSSESSION NOTICE

[See rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
(For Immovable Properties)

Where as the Undersigned being the Authorized Officer of the Mahindra Rural Housing Finance Ltd. there is herein referred to as MRHF) having its registered office at Mahindra Rural Housing Finance Ltd Unit No. 203, Amit building, Piramal Applegate Corporate Park, Opposite Fire Brigade Station, Kamraj Junction, L.B.S Main Road Karjat (West), Mumbai-400070, Maharashtra-India and the said borrower has taken a loan from the undersigned on the basis of the said Rules No. 2.3, 1st Floor, VSL Complex, Housing Board Colony Road, Karimnagar, Telangana-505001 Under the Securitization Reconstruction of Financial Assets & in compliance of Rule 8 (1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(2), read with Rule 8 of the Security Interest Enforcement Rules, 2002, the undersigned hereby gives notice to the said borrower to call off the loan from the respective borrower(s) to repay the amount as mentioned against each account in 80 days from the date of this notice of date of receipt of the said notices. The borrowers having failed to repay the amount, notice is hereby given to the said borrower(s) in general and the undersigned has taken possession of the property listed described herein below in exercise powers conferred on him/her Under Section 13(4) of the said Act read with rule 8 of the said Rules on the date mentioned against each account. The borrowers in particular and the public in general who have any claim not to deal with the property and any dealing with the properties will be subject to the change of Mahindra Rural Housing Finance Ltd. For the amount and the interest there on as per Loan Agreement. The borrowers attention is invited to provisions of Sub-section (8) Section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES:

SL.No: 01, Agreement No / F in No: XRESKMR010893381431200, Borrower(s) Co-Borrowers Name And Address: Mr. & Mrs. Gaddan Thirupathi, Sri Yadagni/ Mr. & Mrs. Gaddan Ranakia W/o Thirupathi, H.No-2/772/55, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042; And Guarantor Name And Address: Mr. & Mrs. Sathyanarayana, Sri Latha, H.No-3/85, Thirugallapudi, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042. Date of Demand Notice: 20-10-2023, Amount As On Demand Notice: 1,15,120.00 (One Lakh Fifteen thousand One Hundred Twenty Rupees Only). Date of Possession Taken: 09-10-2023, Description of The Immovable Properties: All that part and parcel of the property situated at H.No-2/772/55, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042. Within the following boundaries East: West: House of Kammam Venkatesh, North: House of Puttappa Elathu, South: House of Puttappa Valukam.

SL.No: 02, Agreement No / F in No: XRESKMR010665561378159, Borrower / Co-Borrowers Name And Address: Mr. & Mrs. Md. Jamin, Sri. Subbuddin/ Mr. & Mrs. Md. Sajin, W/o Jamin, H.No-2/772/12, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042; And Guarantor Name And Address: Mr. & Mrs. Sathyanarayana, Sri Latha, H.No-3/85, Thirugallapudi, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042. Date of Demand Notice: 20-10-2023, Amount As On Demand Notice: 1,01,414.00 (One Lakh One Thousand Four Hundred Thirteen Rupees Only). Date of Possession Taken: 09-10-2023, Description of The Immovable Properties: All that part and parcel of the property situated at H.No-2/772/12, Within the following boundaries East: Road, West: House of Goudgu Ruju, North: House of Kattappa Raju, South: House of Goudgu Ruju.

SL.No: 03, Agreement No / F in No: XRESKMR010369681444835, Borrower/ Co-Borrowers Name And Address: Mr. & Mrs. Sathyanarayana, Sri Latha, H.No-3/85, Thirugallapudi, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042; And Guarantor Name And Address: Mr. & Mrs. Akki Rajasekhara, Sri Chandrasekhara, H.No-2/467, Anapelly, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042 & Date of Demand Notice: 20-10-2023, Amount As On Demand Notice: 1,31,437.00 (One Lakh Thirty One Thousand Four Hundred Thirty Seven Rupees Only). Date of Possession Taken: 09-10-2023, Description of The Immovable Properties: All that part and parcel of the property situated at H.No-1/46, Anapelly, Elanthakunta, Rajanna Sircilla, Telangana-505028. Within the following boundaries East: CC Road, West: House of Kattappa Raju, North: House of Kattappa Raju, South: House of Kattappa Raju.

SL.No:04, Agreement No / F in No: XRESKMR009196371759911, Borrower/ Co-Borrowers Name And Address: Mr. & Mrs. Sonaraj Nagaraju, Sri Balasah/ Mr./Mrs. Sonaraj Laxmi, W/o Balasah, H.No-3-11/103, Vejjuram, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042; And Guarantor Name And Address: Mr. & Mrs. Sathyanarayana, Sri Latha, H.No-3/85, Thirugallapudi, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042. Date of Demand Notice: 20-10-2023, Amount As On Demand Notice: 2,44,597.00 (Two Lacks Forty Four Thousand Five Hundred Ninety Seven Rupees Only). Date of Possession Taken: 09-10-2023, Description of The Immovable Properties: All that part and parcel of the property situated at H.No-3-11/103, Vejjuram, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042. Within the following boundaries East: Bondi Narasawa, West: House of Kolthukuma Chandrasekhara, North: Road, South: Agriculture land of Saravani Nagaraju.

SL.No: 05, Agreement No / F in No: XRESKMR0109033231442890, Borrower/ Co-Borrowers Name And Address: Mr. & Mrs. Sathyanarayana, Sri Latha, H.No-3/85, Thirugallapudi, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042; And Guarantor Name And Address: Mr. & Mrs. Sathyanarayana, Sri Latha, H.No-3/85, Thirugallapudi, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042. Date of Demand Notice: 20-10-2023, Amount As On Demand Notice: 2,05,804.00 (Two Lacks Five Thousand Eight Hundred Four Rupees Only). Date of Possession Taken: 09-10-2023, Description of The Immovable Properties: All that part and parcel of the property situated at H.No-3/85, Thirugallapudi, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042. Within the following boundaries East: House of Bigulla Malakani, West: Road, South: Agriculture land of Saravani Nagaraju.

SL.No: 06, Agreement No / F in No: XRESKMR0102674713266692, Borrower/ Co-Borrowers Name And Address: Mr. & Mrs. Karanvitha Thirupathi, Sri Rajamalakia/ Sri Rajakumar Yellavva, W/o Rajamalakia, H.No-3-1/81, Gundaram, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505028; And Guarantor Name And Address: Mr. & Mrs. Sathyanarayana, Sri Latha, H.No-3/85, Thirugallapudi, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042. Date of Demand Notice: 20-10-2023, Amount As On Demand Notice: 2,05,804.00 (Two Lacks Five Thousand Eight Hundred Four Rupees Only). Date of Possession Taken: 09-10-2023, Description of The Immovable Properties: All that part and parcel of the property situated at H.No-3/85, Thirugallapudi, Elanthakunta, Rajanna Sircilla, Karimnagar, Telangana-505042. Within the following boundaries East: Road, West: House of Karanvitha Hammath, North: House of Karanvitha Lachashu, South: House of Karanvitha Rajanashah.

Place: Karimnagar, Telangana-505001
Date: 09-01-2023

Sd/- Authorized Officer
Mr. Mahindra Rural Housing Finance Limited

Shed No.22, Plot No.84, Phase-1, IDA, Cherlapally, Hyderabad,
Rangareddy, Telangana, Pincode-500015
CIN: L24230TG1988PLC009102 E Mail id: venmadrugs@gmail.com

NOTICE OF EXTRAORDINARY GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO VISUAL

NOTICE is hereby given that the Extraordinary General Meeting ("EGM") of Venmadrugs Pharmaceuticals Limited ("Company") will be held on Thursday, February 06, 2025 at 12:00 PM IST via Video Conference / Other Audio Visual Means ("VC/OAVM") in compliance with applicable provisions of the Companies Act, 2013 ("ACT") read with General Circular Nos. 14/2020, 17/2020, 20/2020, 39/2020, 2/2021, 02/2022, 10/2022 and 09/2023 dated April 08, 2020, April 13, 2020, May 5, 2020, December 31, 2020, January 13, 2021, May 05, 2022, December 28, 2022 and September 25, 2023 respectively, issued by the Ministry of Corporate Affairs ("MCA"), Securities and Exchange Board of India ("SEBI") circular no. SEBI/HO/CFD/CMD/202/ CIR/P/2021/1 dated January 15, 2021 and circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 May 13, 2022 and SEBI (Listing Obligations and Requirements) Regulations, 2015 ("SEBI Listing Regulations") to transact the business as set out in the notice convening the ("EGM").

In compliance with the MCA Circulars and SEBI Circulars, the Notice of the EGM will be sent only by e-mail to those members whose email addresses are registered with the Company/ Depositories Participants ("DP's")/Registrar and Share Transfer Agent viz. CIL Securities Limited ("RTA").

The Notice of the EGM will also be made available on the website of the company at www.venmadrugs.com, website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com respectively and on the website on the service provider engaged by the Company i.e. Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com.

REMOTE E-VOTING AND E-VOTING AT THE EGM

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management & Administration) Rules, 2014, Regulation 44 of the Listing Regulations and Secretarial Standard on General Meetings, the Company has engaged services of Central Depository Services Limited (CDSL) for providing remote e-voting facility prior to EGM ("remote e-voting"). Additionally, the Company, through CDSL is providing the facility of voting through e-voting system during the EGM ("e-voting").

Cut-off date for e-voting	Friday, 31st January, 2025
Commencement of Remote e-voting	9:00 a.m. (IST) on Monday, 3rd February, 2025
Conclusion of Remote e-voting	5:00 p.m. (IST) on Wednesday, 5th February, 2025

Members who will be present at the EGM through VC/OAVM and who have not cast their vote by remote e-voting, will be eligible to exercise their right to vote during the EGM. Members who have cast their vote by Remote e-voting prior to the EGM may also attend and participate in the EGM but shall not be entitled to cast their vote again.

Members can attend and participate in the ("EGM") only through ("VC/OAVM") the details of which are provided by the Company in the Notice of the ("EGM") Accordingly, please note that, no provision has been made to attend and participate at the EGM of the Company by members in person. Members attending the Meeting through ("VC/OAVM") shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company has appointed M/s. Kashinath Sahu & Co. (FCS: 4790, CP: 4807) Practising Company Secretaries to act as a Scrutinizer for monitoring remote e-voting process and e-voting at the EGM in fair and transparent manner. The results of e-voting shall be declared within two working days from conclusion of the EGM. The results declared along with the Scrutinizer's Report shall be communicated to the Stock Exchange and will be placed on the website of the Company.

Manner of registering/updating email addresses to receive Notice of EGM

In case members who have not registered their e-mail address are requested to register the same in respect of shares held in electronic form with the Depository through their Depository Participant(s) ("DP's") and in respect of shares held in physical form by writing to the Company's Registrar and Share Transfer Agent ("RTA"), LINC CIL Securities Limited, 214 Raghava Ratna Towers, Chirag Ali Lane, Abids, Hyderabad, 500001 or may write a Company Secretary at venmadrugs@gmail.com.

In case of any queries write an email at helpdesk.evoting@cdsindia.com or contact CDSL team at the following Tel.no.: 022- 23058738 and 022-23058642/43, who will also address the grievances connected with the voting by electronic means. Members may also write to the Company Secretary at the above-mentioned email address or the registered office address.

The procedure and instructions for joining ("EGM") through ("VC/OAVM") and detailed procedure and instructions for casting votes through remote e-voting or e-voting during the EGM for all Members (including the Members holding shares in physical form/ whose email addresses are not registered with the ("DP's") ("Company"/("RTA") are stated in the Notice.

For Venmadrugs Pharmaceuticals Ltd
Sd/
S.Venkata Rao
Director

Date: 13th January, 2025
Place: Hyderabad

తేదీ: 10.01.2025,
ప్రదేశం: హైదరాబాద్,